

**IN THE HIGH COURT OF PUNJAB AND HARYANA
AT CHANDIGARH**

**CRM-M-37384-2022
DECIDED ON: 23.08.2022**

VIJAY KUMAR SETIA

.....PETITIONER

VERSUS

STATE OF PUNJAB AND OTHERS

.....RESPONDENTS

CORAM: HON'BLE MR. JUSTICE SANDEEP MOUDGIL.

Present: Mr. Deepanshu Mehta, Advocate and
Mr. Nikhil Ghai and Mr. Abhinandan Mutneja, Advocates
for the petitioner.

SANDEEP MOUDGIL, J (ORAL)

Learned counsel for the petitioner submits that the petitioner is owner in possession of land measuring 2 kanals situated within the revenue limits of village Badal Ke Uttar, District Fazilka. The private respondents have unauthorisedly entered into the place of the petitioner and broke the lock as well as the shutter and took away his belongings and parked his tractor on his agricultural fields. He further contended that the private respondents have illegally placed Holy Shri Guru Granth Sahib Ji inside the shed of the petitioner containing manure and farming equipments with the sole oblique motive to misuse the Ever Supreme Holy Guru Granth Sahib Ji for their ulterior object of grabbing the land of the petitioner. The representation dated 10.08.2022 (Annexure P-6) has been filed in this regard, though an FIR No.0033 dated 27.05.2022 (Annexure P-1) has been registered but no action is being taken so far. The investigation is proceeding at a snail pace and the petitioner is being deprived of his own land and property.

The present petition is disposed of with a direction to respondents No.2 and 3 to look into the matter and to decide the representation of the petitioner within a period of one week from the receipt of the certified copy of this order.

(SANDEEP MOUDGIL)
JUDGE

23.08.2022

Poonam Negi

Whether speaking/reasoned *Yes/No*

Whether reportable *Yes/No*



सत्यमेव जयते

